

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/176/ND/2023

IN THE MATTER OF:

Uniwoth Enterprises LLP	...	Applicant
Versus		
Starco Metaplast Pvt Ltd	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Natasha Dhruvan Shah, Adv.
For the Respondent	: Mr. P. Nagesh, Senior Advocate Mr. Akshay Sharma, Mr. S. B. Chaturvedi, Mr. Mahesh Jain, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Natasha Dhruvan Shah, Learned Counsel for the applicant is present through video-conferencing. Mr. P. Nagesh, Learned Senior Counsel on behalf of the respondent is present physically. Learned Counsel for the applicant has addressed arguments. Arguments on behalf of the respondents are heard in part. If both the parties are interested to settle this matter, they may take steps for exploring the possibility of settlement. For continuation of reply-arguments, let this matter be posted to 26.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)